

**THE MINISTER OF CHEMICALS AND FERTILIZERS AND INDUSTRY AND COMPANY AFFAIRS (SHRI VEERENDRA PATIL) :**

(a) M/s. Andhra Pradesh Scooters have reported that refunds are being made to the applicants within the stipulated three months period.

(b) and (c) Do not arise.

[Translation]

**Opening of Petrol Pumps Around Transport Nagar, Kota.**

2184. SHRI SHANTI DHARIWAL: Will the Minister of PETROLEUM be pleased to state :

(a) whether Government propose to open a petrol pump around Transport Nagar in Kota in Rajasthan ;

(b) if so, the action taken by Government in this regard ; and

(c) if not, the reasons therefor ?

**THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM (SHRI NAWAL KISHORE SHARMA) :**

(a) No, Sir.

(b) Does not arise.

(c) A suitable site has yet to be earmarked by the Urban Improvement Trust, Kota for development of a retail outlet in the proposed Transport Nagar Complex.

**Opening of Petrol Pumps in Rajasthan**

2185. SHRI VISHNU MODI : Will the Minister of PETROLEUM be pleased to state :

(a) whether Government have proposed any scheme for opening new petrol pumps in Rajasthan ;

(b) if so, the details in this regard and the time by which it is likely to be implemented ; and

(c) if not, the reasons therefor ?

**THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM (SHRI NAWAL KISHORE SHARMA) :**

(a) Yes, Sir.

(b) and (c) 67 locations in Rajasthan are included in the Oil Industry's Marketing Plan for 1984-85. The process for selection of distributors for these locations is under way. Considering the various steps which precede the commissioning of a petrol/diesel retail outlet, it does not seem feasible to indicate the time for such commissionings.

[English]

**Disposal of Pending Cases**

2186. SHRI SHANTA RAM NAIK : Will the Minister of LAW AND JUSTICE be pleased to state :

(a) whether Government propose to enact any law to lay down specific time-limit for courts of law to dispose of judicial cases ;

(b) if not, how Government intend to effectively tackle the problem of pending litigations in the country ; and

(c) whether Government propose to amend procedural laws in the country for speedy disposal of judicial cases ?

**THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H. R. BHARADWAJ) :**

(a) to (c) It is not practicable to impose time limits on the disposal of cases. The Government are aware of the position and are continuing to address themselves to this problem. A revised Code of Criminal Procedure was enacted in 1973 and amended from time to time. Certain amendments were also made in the Code of Civil Procedure in 1976 to expedite disposal of cases. Amendment to these Codes are considered as and when felt necessary.

**Construction of Post Office and Telephone Exchange Buildings in Dinapur Cantonment, Patna (Bihar)**

2187. SHRI ABDUL HANNAN ANSARI: Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether the President, All India Urdu Press Correspondents' Association,